

Ice-cream Industry

355. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether many multi-national companies have signed the pacts with Indian Ice-cream manufacturers;

(b) if so, the details thereof; and

(c) the reasons for allowing such pacts when manufacturing of Ice-cream is reserved for small scale industry?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). M/s. Kwality Frozen Foods have been granted approval to set up a joint venture with M/s. Baskin Robbins International Ltd. USA for undertaking activities relating to franchising and marketing of Ice-cream produced by independent small scale units with their technological support.

(c) The approval is subject to the condition that (i) they shall not manufacture items reserved for the small scale sector, and (ii) the outflow of foreign exchange on account of dividend payment will be balanced by export earnings.

Revenue Earned Through Taxes

356. SHRI RAMCHANDRA VEERAPPA Will the Minister of FINANCE be pleased to state .

(a) the total revenue earned by the Union Government through income tax, excise duty, customs duty and small savings during the last two years, State-wise.

(b) the amount given back to each State out of the total revenue collected, and

(c) the number of income tax assessees at present, State-wise?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM)

(a) The total revenue earned through income tax, excise duty and customs duty and the amount collected through small savings during the last two years are given in the enclosed statement-I

(b) The share of income tax, basic excise duties and additional excise duties (in lieu of sales tax) paid to the State Governments during the last two years was as under -

(i) 1994-95 Rs 24842.79 crores

(ii) 1995-96 Rs 29299.47 crores

State wise data are given in the enclosed statement-II

Further, 75% of the net small savings collection in a State is given as a long term loan to that State.

(c) The number of effective income tax assesses as on 31.3.1995 was 1,02,84,606. Statewise figures are not maintained by the Income tax authorities.

STATEMENT-I

1. Customs duty	1994-95	26682.73
	1995-96(Prov.)	35500.31
2. Central Excise duty	1994-95	37466.55
	1995-96 (Prov.)	40784.81

Data on collection from Customs and Central Excise are not maintained State-wise.

3. Income Tax (including Corporation Tax)

States	year (1993-94)	year* (1994-95)
Andhra Pradesh	564.43	775.59
Arunachal Pradesh	1.72	2.58
Assam	107.00	202.78
Bihar	223.53	265.95
Goa	102.30	106.10
Gujarat	1020.57	1225.29
Haryana	144.16	179.91
Himachal Pradesh	28.49	27.45
Jammu & Kashmir	43.95	51.39
Karnataka	753.26	923.02
Kerala	386.16	397.53
Madhya Pradesh	307.44	364.55
Maharashtra	7237.37	10558.10
Manipur	6.77	5.41
Maghalaya	11.59	9.23
Mizoram	0.03	0.08
Nagaland	4.80	7.03
New Delhi	2357.27	3462.39
Orissa	109.18	125.49
Punjab	357.51	443.87
Rajasthan	241.06	277.49
Sikkim	0.16	0.27
Tamil Nadu	1273.51	1580.08
Tripura	5.41	7.15
Uttar Pradesh	678.62	882.42
West Bengal	1575.58	1744.50
Total	17541.37	23625.65

* Information for 1995-96 is not available at this stage